

the Government to give financial assistance to off-set the recent 50 per cent oil price hike;

(b) whether the Government propose to instruct commercial banks and financial institutions like the Shipping Development Fund to reschedule loans granted for purchase of fishing trawlers, as the industry is unable to raise adequate finances presently; and

(c) what financial assistance do the Government propose to give to the fishing industry and actual trawler operators, in view of prevailing low prices of marine products and the recent 50 per cent oil price hike?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) & (c). Parts (a) & (c) of the question have already been replied on the floor of this House on the 28th July, 1980.

(b) No, Sir.

**U.G.C. Proposal for Sixth Five Year Plan**

7590. SHRI C. CHINNASWAMY: Will the Minister of EDUCATION be pleased to state:

(a) whether the proposals of the University Grants Commission for the Sixth Five Year Plan have been finalised; and

(b) if so, what are the schemes to promote the interest of the teachers?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

**Demand for Panchayat Raj**

7591. SHRI UTTAMBHAI H. PATEL: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether a demand has been made from some quarters to have

Panchayat Raj instead of Varishta Panchayat which exists at present at Dadra and Nagar Haveli;

(b) if so, the details of such demands and the reasons thereof;

(c) the action taken or proposed to be taken to fulfil the demands; and

(d) when the Panchayat Raj is likely to be announced?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) & (b). The District Congress (I) Committee, Dadar and Nagar Haveli, Silvassa had submitted to the Prime Minister a memorandum in March, 1980. The memorandum points out that Panchayats have not been established in Dadra and Nagar Haveli and that the Administration does not give much weight to the views of the Varishta Panchayat. Shri R. P. Mahala, Member of Parliament from the Union Territory, also pointed out in a meeting of the Committee of Members of Parliament of Union Territories held on the 18th March, 1980 that there was no effective form of representative Government at all in Dadra and Nagar Haveli and there was no control on the bureaucracy from any elected body. He desired that a full-fledged Panchayati Raj system be introduced in the Union Territory.

(c) & (d). The contention that there is no Panchayat Raj in Dadra and Nagar Haveli is not true. Panchayati Raj was established in the Union Territory as a result of the enactment of the Dadar and Nagar Haveli Panchayats Act, 1961. The Union Territory has a two-tier system of Panchayati Raj consisting of 10 gram panchayats covering 77 villages and one panchayat samiti known as Varishta Panchayat which is an Advisory Body. In case a specific suggestion for strengthening of Panchayati Raj is received, it will be examined.